SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28025/2022

(Arising out of impugned final judgment and order dated 12-05-2022 in PIL No. 236/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RAJNEESH SINGH Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.148592/2022-CONDONATION OF DELAY IN FILING and IA No.148593/2022-EXEMPTION FROM FILING O.T. and IA No.148594/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 21-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Sameer Shrivastava, AOR

Dr. Sangeeta Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Delay condoned.

Having gone through the impugned judgment and order passed by the High Court, we are fully satisfied that the High Court has rightly refused to entertain the PIL and grant any relief, as prayed.

It prima facie appears that it was not a public interest litigation but a publicity interest litigation, which is rightly not entertained by the High Court for the relief(s) sought. It is ultimately for the archaeological department and the Government to look into the matter.

We see no reason to interfere with the impugned order passed by the High Court.

The Special Leave Petition stands dismissed.

Pending applications stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)